

Supreme Court's Verdict on Service Matters of Group 'A' Engineer Officers of Roads Wing

4375. SHRI SUSHIL BHATTACHARYYA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Supreme Court has set aside the circulars dated 31st December, 1979 and 30th January, 1980 and directed the Government to implement the judgment of 7th August, 1979 within three months from 6th October, 1980 on Service matters of Group 'A' engineer officers of Roads Wing of Ministry of Shipping and Transport; and

(b) if so, what actions have been taken by Government to implement the Supreme Court Judgment?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):
(a) Yes.

(b) Necessary action to implement the directions of the Hon'ble Court is being taken in consultation with the other concerned departments, namely, Department of Personnel and A. R., Ministry of Law and the U.P.S.C. It is also proposed to seek clarification on certain points from the Supreme Court before implementation of their orders.

Road Overbridge on National Highway No. 34

4376. SHRI ZAINAL ABEDIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that an allocation was made by the authority concerned for the construction of a road overbridge on National Highway No. 34 at the crossing point of the rail track at Morgram in Eastern Railway;

(b) if so, why the construction work has not yet been started;

(c) whether Government propose to take necessary steps in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):
(a) to (d). The work has not yet been sanctioned. The question of any funds being allocated for its execution does not arise at present. However, this work is provided for in the 6th plan and preliminary action towards its sanctioning is in hand.

Amount Spent on Vaccines Carried by States

4377. SHRI RAJESH PILOT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what arrangements have been made to carry vaccines in the villages of the country for immunizing children:

(b) how much amount has been incurred by each State on procurement of vaccine carriers during 1979-80 against the Central Allocation;

(c) whether any specifications/dimensions have been laid down by the Centre for such vaccine carriers like Community Health Volunteer and Dai kits;

(d) if so, details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Vaccines are to be carried in villages in thermoflasks and thermocole boxes.

(b) A statement is attached.

(c) No.

(d) Does not arise.

(e) Thermocole boxes of different shapes and sizes are available in the market. The decision was left to the State health authorities to select the